

FORM A**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the Insolvency and Bankruptcy Board of India]

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of CONCEPT EDUVENTURES PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of Corporate Debtor CONCEPT EDUVENTURES PRIVATE LIMITED
2	Date of incorporation of corporate debtor 03/09/2010
3	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, RoC Shillong
4	Corporate identity number / Limited Liability Identification Number of corporate debtor U80301AS2010PTC010166
5	Address of the registered office and principal office (if any) of corporate debtor H. NO. 192, GATE NO. 4 A.T. ROAD, MALIGAON GUWAHATI KAMRUP AS 781011
6	Insolvency commencement date in respect of corporate debtor 26 TH FEBRUARY, 2020 (Communicated via e-mail on 27/02/2020)
7	Estimated date of closure of insolvency resolution process 23 RD AUGUST, 2020 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional AMIT PAREEK Registration Number : IBBI/IPA-002/IP-N00413/2017-2018/11205
9	Address and e-mail of the interim resolution professional, as registered with the Board Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail : amitpareek99@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail : concepteduirp@gmail.com
11	Last date for submission of claims 11 TH MARCH, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at : (a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S CONCEPT EDUVENTURES PRIVATE LIMITED on 26TH FEBRUARY, 2020 (Communicated via e-mail on 27/02/2020). The creditors of M/S CONCEPT EDUVENTURES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 11TH MARCH, 2020 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

Date : 29/02/2020

Place : Guwahati



Amit Pareek
AMIT PAREEK
 Interim Resolution Professional
 IBBI/PA-002/IP-N00413/2017-2018/11205